## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.85/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES: M/s. Piper Serica Advisors Pvt. Ltd.

V/s. M/s. Skin Vitals Clinic Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME Gannh lyer	DESIGNATION  Advocate for Petitioner	SIGNATURE
	Devanshy Des		D 4m.

## **ORDER**

## T.C.P. NO. 85/397, 398/NCLT/MB/2014

- 1. From the side of the Petitioner Ld. Advocate Mr. Ganesh Iyer is present. From the side of the Respondent Ld. Advocate Mr. Devanshu Desai is present.
- 2. After hearing the Petition for some time, the Bench is of the opinion that the issues are not very serious and the amount involved is of not large stakes. Therefore, suggested to Ld. Counsel and respective representatives to settle the dispute amicably. For the mutual settlement, Bench is advising that within 30 days a meeting to be held among the rival sides and the Minutes of the meeting to be placed before this Bench.

3. Let this C.P. be fixed for hearing on **7<sup>th</sup> February**, **2017**. Communicated to both the sides.

sd/-

MES

Shri M.K. Shrawat Member (Judicial)

Dated 21.12.2016